## GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:2454 ANSWERED ON:11.03.2010 OPERATION OF OLD AIRCRAFT Chavan Shri Harischandra Deoram

## Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government is aware that most of the aircraft and helicopters of the airline companies in operation are 15-25 years old;

(b) if so, whether the Directorate General of Civil Aviation has laid down any rules for operation of such old aged aircraft and helicopters;

(c) if so, the details thereof;

(d) whether the Government is aware that these rules are not being followed scrupulously by the airline companies; and

(e) if so, the action taken against the companies for violating the rules?

## Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a):- Most of the registered aircraft with the airlines are below the age of 15 years.

(b):- Directorate General of Civil Aviation (DGCA) has laid down Civil Aviation Requirements (CARs) restricting the import of pressurized aircraft of more than 15 years and unpressurized aircraft of more than 20 years of age.

(c):- CAR Section-2, Series `F` Part XX Para 3, lays down the requirements stated in (b) above and CAR Section-2, Series `F` Part X lays down the procedure to ensure countiuing airworthiness of ageing aircraft and continued structural integrity of all aircraft which have crossed 20 years of age.

(d) and (e):- As regulator of airline operations, DGCA has not come across any violation of above requirements.